

Saturday, 5th January, 1921

THE
COUNCIL OF STATE DEBATES
(Official Report)

VOLUME I

2
27.2.62.

FIRST SESSION
OF THE
COUNCIL OF STATE, 1921



DELHI
SUPERINTENDENT GOVERNMENT PRINTING, INDIA
1921

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COUNCIL OF STATE.

Saturday, 5th February, 1921.

The Council met in the Assembly Chamber at Eleven of the Clock. The Honourable the President in the Chair.

The HONOURABLE THE PRESIDENT: Honourable Members wishing to make Oath or Affirmation will kindly present themselves at the table in the order in which their names may be called by the Secretary.

MEMBERS SWORN :

The Honourable Maharaja Sir Manindra Chandra Nandy, K.C.I.E., of Kasimbazar; the Honourable Raja V. S. Govinda Krishna Yachendruvaru Venkatagiri; the Honourable Maharaja Shoshi Kanta Acharyya Chaudhuri of Muktagacha; the Honourable Raja Pramada Nath Roy of Dighapatia; the Honourable Mr. Phiroze C. Sethna.

GOVERNMENT BUSINESS FOR 14TH FEBRUARY :

The HONOURABLE THE PRESIDENT: Honourable Members have been informed that the first meeting of this Council for the disposal of ordinary business will be held on Monday, the 14th, when Government business will be taken. In this connection I should like to ask if any Member of the Government is in a position to make a statement regarding the business to be brought forward at that meeting. I think Honourable Members will welcome any information that is available.

The HONOURABLE SIR WILLIAM VINCENT: Sir, I am grateful for the opportunity of explaining what the intentions of Government are for the business of the 14th. After questions Government propose to move for leave to introduce a Bill to amend the Civil Procedure Code. I believe the Bill will be non-controversial, at any rate at the first stage; after that they propose to introduce a Bill to facilitate the enforcement in British India of certain maintenance orders, another Bill of much the same character.

I have been unable to communicate with the Mover of the Resolution which Government propose to take up after concluding the legislative business, but subject to his consent—and I have already telegraphed to him—the Government propose to take up the Honourable Mr. Srinivasa Sastri's Resolution relating to the appointment of a Committee to examine the repressive laws now on the Statute-book.

The HONOURABLE THE PRESIDENT: The Council will next meet for the inaugural ceremony on Wednesday, the 9th. I understand there are still some Honourable Members who have been prevented by urgent business from attending to take the Oath, but who wish to be present at that meeting. I propose, therefore, to attend in this Chamber as near as may be after 9-35 A.M. to enable any such Members to be sworn in on that day.

Honourable Members are aware that immediately after this Council meeting a ballot for Resolutions will be held in this Chamber. I will ask those Honourable Members who desire to take part in or to attend the ballot to remain in their places.

The Council now stands adjourned till Wednesday, the 9th, and will meet thereafter on Monday, the 14th.